

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No.203
146/252/ND/2021

IN THE MATTER OF:

M/s. Anged Deep Singh

.....APPLICANT/PETITIONER

Vs

Roc

.....RESPONDENT

SECTION

U/s 252

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Deepak Garg Adv

For the IT Dept.

: Mr. Sunil Agarwal, Senior Standing Counsel

Mr. Shivansh B Pandya, Junior Standing Counsel

Adv Utkarsh Tiwari

For the RoC

: Asst ROC on behalf of RoC Delhi

ORDER

Mr. Deepak Garg, Learned Counsel appears for the Applicant. Learned Counsel appears for the RoC. Mr. Garg submitted that he has not received a copy of the report filed by the RoC. Therefore, RoC is directed to serve a copy of the report to the Applicant within three days.

Learned Counsel appearing for the Income Tax Department seeks time to file report. Two weeks time granted as a last chance to file report.

List the matter on **10.07.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)